

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.270/Chd/Hry/2017

In the matter of:

AAIDEA Solutions Pvt. Ltd. & Ors.

...Petitioners

Versus

Registrar of Companies,
NCT of Delhi & Haryana.

...Respondent

Present: Mr. Mohit Aggarwal and Mr. Umesh Aggarwal both Practising
Company Secretaries for the petitioners.

The petitioners have filed affidavit of the authorized representative of the company alongwith the required information in compliance with the order dated 05.12.2017 vide diary No.2989 dated 21.12.2017. The same be taken on record.

The Registrar of Companies, Himachal Pradesh who is representing the Registrar of Companies, NCT of Delhi and Haryana submits that he is waiting for the hard copy of the reply though email has already been sent to him and seeks time to file the same. List the matter for arguments on 27.02.2018. Reply/Report of the Registrar of Companies be filed at least ten days before the date fixed with copy advance to the authorized representative of the petitioners. The authorized representatives of petitioners are directed to supply extra copy of the entire petition to the Registrar of Companies, Himachal Pradesh Dr. Raj Singh.

Sd/-

(Justice R.P. Nagrath)
Member(Judicial)

January 23, 2018
arora